

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. M V RAMESH

Petition(s) for Special Leave to Appeal (C) No(s).  
33413-33415/2014

DINA NATH ALIAS DEEN DAYAL

Petitioner(s)

VERSUS

THAKUR BAL GOPAL JEE MAHARAJ AND BHAGWATI AND ORS Respondent(s)

(with appln. (s) for c/delay in filing SLP and exemption from  
filing O.T. and office report)

Date : 01/07/2016 These petitions were called on for hearing today.

For Petitioner(s)      Mr.Bakul Jain,adv.  
                                 Mr. Mohit D. Ram,Adv.

For Respondent(s)      Ms.Neha Agarwal,Adv.  
                                 Mr. E. C. Agrawala,Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Affidavit in support of dasti proof is sworn by son of petitioner who has no locus standi in this matter. Therefore, Ld.counsel for the petitioner is directed to file fresh affidavit in support of dasti proof duly executed by the petitioner or the registered clerk of the Advocate-on-record.

List the matter again on 10.08.2016.

(M V RAMESH)  
Registrar

SB